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3
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

✓ (DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. B27/2001

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI.

ORDER SHEET

Original

APPLICATION NO. 327 OF 2001

APPLICANT (s) Mrs. S. R. Das

RESPONDENT (s) U.O. I Goms

ADVOCATE FOR APPLICANT(s) Mr. A. C. Baruah, Mr. N. Bora

ADVOCATE FOR RESPONDENT(s) Mr. B. C. Pathak

Notes of the Registry

dated

Order of the Tribunal

This application is in form but not in the ~~form~~ of a petition. It is filed vide M.P. No. C.F. for Rs. 50/- deposited vide IPO/BD No 69 791755

Dated..... 24.7.2001

to Dy. Registrar
P.D.

22.8.01

Issue notice on the respondents to show cause as to why this application shall not be admitted, returnable by two weeks.

List on 7.9.2001 for admission.

I C (Shan)
Member

Notice prepared and sent to DIS for arranging the respondent No. 1 w.e.f. Regd A.D. w/c
D/I No 3270 & 3296 dated 29/8/01

24/8/01

bb
7.9.01
22/8/01

Mr. N. Bora, learned counsel for the applicant, is prayed for adjournment.

List on 12/9/01 for admission.

I C (Yash)
Member

mb
12.9.01

Present: Honble Mr. K. K. Sharma
This Original Application under Section 19 of the Administrative Tribunal Act, 1985 came for admission today.

① Service report are still awaited.

② No. reply has been filed.

*By
6.9.01*

12.9.01 Present : Hon'ble Mr.K.K.Sharma,
Administrative Member

This Original Application under section 19 of the Administrative Tribunal Act, 1985 came for admission today. Mr.N. Borah, learned counsel appearing for the applicant states that the applicant in this case is a widow of Late Sachin Das. The applicant's husband was appointed as a Casual Worker with effect from 1.2.1991. The services of Late Sachin Das was confirmed with effect from 1.1.1993. Late Das died a premature death on 11.4.2001. The applicant applied for appointment on compassionate ground on account of untimely death of the husband of the applicant. The applicant submitted an application for compassionate appointment on 27.5.2001 which is still pending.

I have heard the learned counsel for the applicant and Mr.B.C.Pathak learned Addl.C.G.S.C for the respondents.

Mr.Pathak referring to the Circular dated 7.5.1991 by Department of Telecom submitted that as the applicant was neither a regular employee nor an employee having temporary status holding a Group D post, the applicant is not entitled to compassionate appointment and the case of the applicant is not covered under the Circular.

Having heard the learned counsel for the parties, I am of the view that as the husband of the applicant was confirmed with effect from 1.1.1993 (Annexure- 'C' to the O.A.), ends of justice will be met if a direction is given to the respondents to consider the case of the applicant for compassionate appointment ^{as per rules and} in the light of Annexure-'C' to this O.A. and also in the light of Circular dated 7.5.2001.

With this the application is disposed of as above. No order as to costs.

12.9.01
Member

*✓ Husband of
the applicant*

12.9.2001

*Copy of the order has
been sent to the D.P.C.C.
for issuing the same to
the L/Advocates for the
parties.*

sd/-

20 AUG 2001

गुवाहाटी न्यायपीट
Guwahati BenchN/3
20/8/01IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.O.A. NO. 327 /2001.BETWEEN :

Mrs. Subha Rani Das, ... Applicant.

- AND -

THE UNION OF INDIA & ORS, ... Respondents.

- I N D E X -

<u>Sl. No.</u>		<u>Particulars.</u>	<u>Page No.</u>
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1. Filed by : Niran Barah. Registration No.

2. Date : 14. 08. 2001

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ::

GUWAHATI BENCH:GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT., 1985).

ORIGINAL APPLICATION NO. _____/2001.

BETWEEN

Mrs. Subharani Das,

W/O Late Sachin Das,

Village- Majgaon, P.O. Majgaon,

P.S. Majgaon, Dist. Kamrup, Assam.

... Applicant.

- AND -

1. The Union of India (Represented by
the Secretary to the Govt. of India,
Ministry of Communication, Sanchay
Bhawan, B.S.L., New Delhi).

2. The Chief General Manager,
Assam Circle, Telecommunication,
Guwahati-7.

3. The General Manager Telecom,
Kamrup Telecom District,
Ulubari, Guwahati-7.

4. The Divisional Engineer,
Central Telegraph Office,
Guwahati-1.

... Respondents.

Filed by the
applicant Mrs. Subharani
Das through
Nirav Barak
Advocate.

Subharani Das -
Advocate.

DETAILS OF THE APPLICATION :

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :

This instant application is made against the action of the Respondents for not appointing the applicant against casual labour (going to confermed casual labour) post on compassionate Ground against the representation filed by the applicant before the appointing authority on 17.5.2001.

2. JURISDICTION OF THE TRIBUNAL :

The applicant declares that the subject matter of the instant application is within the Jurisdiction of the Hon'ble Tribunal.

3. LIMITATION :

The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE :

Facts of the case in brief are given below :-

4(a). That, your humble applicant a citizen of India and permanent resident of Village-Majgaon, P.O. & P.S. Majgaon, Dist. Kamrup, Assam and as such, she is entitled to all the rights and privileges and protection granted by the constitution of India.

Bulharani Devi

4(b). That, your applicant has passed in the Class -X (Ten) Standard in 1983 from the North Guwahati Girls' High School.

(A photo copy of the passed certificate is annexed as Annexure - 'A').

4(c). That, your applicants husband Late Sachin Das was working as Casual Employee under C.T.O.Zon with effect from 1991. The applicants husband Late Sachin Das died a pre-nature death on 11.4.2001 while he was working as a Casual Labour (Night Guard) under Maligaon Telegraph Office.

(Copies of the Death Certificate is annexed as Annexure - 'B'). ²

4(d). That, Sri Sachin Das was working as Casual Labour with effect from 01.02.1991 vide the Statement dated 30.10.1996 issued by Office of the Chief Superintendent, C.T.O. Guwahati-1. The name of the husband of the applicant appeared at Serial No.3 in the aforesaid statement. The husband of the applicant received salaries regularly as a casual labour.

(A copy of the aforesaid engagement letter dt. 30.10.1996 is annexed as Annexure- 'C'). ²

4(e). That, by communication No. S.T.A.51/CL/96-97/04 dt. 30.10.1996 the Chief Supdt., C.T.O. Guwahati, sent to the Telecom District Manager, Guwahati a list of Casual Mazdoors/Labourers in Telegraph activity area of Namrup S.S.A. stating interalia that -

In this connection, it may be stated that the Casual Mazdoors under Sl.No. 1 to 6 of Annexure -I have been engaged to meetup the acute shortage of GP-D staff in CTO/TD & TC. prior to January, 1998. Now there engagement have been confirmed w.e.f. 1.1.1993 as per instructions contained vide CGMT/Guahati letter No. RRFC-18/RE dt. 23.12.92 and No. TTUI-1/3/95-96 dated 18.4.95 (copies enclosed).

Casual Mazdoors under Sl.No. 7 to 22 of Annexure -I have been engaged as per instructions of CGMT/Gauhati letter cited above to meet up the requirement of work load due to a paucity of GP-D staff."

Be stated here that the name of husband of the applicant at Sl.No. 3 is in the said list of casual labours.

(A copy of the aforesaid order dt. 30.10.96 is annexed as Annexure- 'C').

4(f). That, it is clear from the aforesaid order dt. 30.10.96 that the service of Sachin Das husband of the applicant were confirmed with effect from 1.1.93 as per the instructions contained vide CGMT/Gauhati letter No. RRFC/18/RE dt. 23.12.92 and No. TTUZ-1/3/95-96. However, Sri Sachin Das husband of the applicant did not received any confirmation letter which ought to have been issued in as decided by (Annexure- C).

4(g). That, the applicant respectfully states that unfortunately Sri Sachin Das casual worker under the Telecommunication Department and the husband of the applicant died in harness on 11.4.2001 at the age of 40 years leaving his unemployed wife and two minor sons and one minor daughter.

(A copy of the Death Certificate of the applicants husband is annexed hereby marked as Annexure - 'D').

2/2

4(h). That, the applicant submitted her application in prescribed form duly filled in for appointment on compassionate ground consequent upon the death of her husband in harness to Chief General Manager, Telecommunication B.S.N.L., Assam Telecom Circle, Ulubari, Guwahati-7 on dated 27th May of 2001.

(A copy of the aforesaid application is annexed hereby marked as Annexure- 'E').

4(i) That, the applicant respectfully stated that more than two months have already been elapsed since the submission of the application dt.27th May, 2001 was submitted. To the knowledge of the applicant the Respondents Authority has not yet taken any action whatsoever on the said application dated 27th May, 2001 for appointment of the applicant on compassionate ground.

4(j). That, on the un-timely death of the applicants husband the whole family has came tremendous financial strain due to the loss of income sources, and guidance. There had been no any earning member or employee in the family. The family consists of the (i) The applicant

Srekharee Sen

Mrs. Subharani Das who passed Class X(Ten), eligible for Casual employment, (ii) Two minor sons, one was Class X(Ten and another Class III(Three), (iii) One minor daughter who was studying in Class VII(Seven) Majgaon, Kamrup, suffered fro economical hardship and had to leave his study due to the death of her father. The petitioner/applicant is the only person who is the major of the applicant family.

4(k). That, in view of the facts & circumstances, it is a fit case for interference by the Hon'ble Tribunal to save the entire family members of the application from starvation.

4(l). That, this application is filed bonafide and for the interest of justice.

5. GROUNDS FOR RELIEF ~~WITH~~ WITH LEGAL PROVISION:

5.1. For that, the action of the Respondents for not appointing the applicant on compasanote ground is illegal, arbitrary, malafide and violative of the principles of natural Justice.

5.2. For that, the applicants case is a genuine and also need a sympathetic consideration of the matter by Respondents and hence the Respondents cannot deny it.

5.3. For that, at the time of death of applicants' husband was on official duty in his office and till death he was performing his all duties and service to corporation with all his sincerely. As such the

Subharani Das

the Respondents cannot deny the applicants benefit of getting her appointment on Compasonate Ground.

5.4. For that, applicants case alongwith six others has been considered by the Department. It is to say vide order dated 10.10.96 by No. STA-51/CL/96-97/04 and please to confirmed the applicants husband alongwith six labourers has causal labours as per instruction contained in Govt. Notification CGMT/EHY-No. RRFC-18/RE dt. 23.12.92 and No. TTUI-1/3/95-96 dt. 18.4.95, and as such the applicants husband ought to have treated as confirmed MusterRoll worker and the applicant should have given the benefit of compasonate appointment as per Rule.

5.5. For that, applicants has been illegally deprived of her legitimate due/illegal right to the considered for compasonate appointment at the sudden death of her husband who was confirmed by the Deptt. and the confirmation letter was not handed over the petitioner and not fault of her husband.

5.6. For that, the department ought to have published the contents of the order dated 10.10.98 and the applicants husband ought to have given confered the status of confirmed muster roll worker immediately.

6. DETAILS OF REMEDIES EXHAUSTED :

That, there is no ether alternative and efficacious remedy available to the applicant except invoking the Jurisdiction of this Hon'ble Tribunal Act, 1985.

Selvarani Des

7. MATTERS NOT PREVIOUSLY FILED OR PENDING
IN ANY OTHER COURT :

That, the applicant further declares that she has not filed any application as suit in respect of the subject matter of the instant application before any other court or suit is pending before any of them.

8. RELIEF SOUGHT FOR :

Under the facts and circumstances stated above the applicant most respectfully prayed that your Honour may be pleased to admit this petition and may call for records of the case, issue rule calling upon the Respondents to show cause as to why the relief should not be given to the applicant and after hearing the parties on the cause or causes that may be shown and on perusal of records your Honour may be pleased to grant the following relief to the applicant.

8.1. To direct the Respondents to issue appointment letter to the applicant on compassionate ground against any vacant post according to her educational qualification releasing the normal rule in the department.

8.2. To direct the Respondents to complete the process of appointment as early as possible.

8.3. Cost of the application.

8.4. To pass any other relief or reliefs to which the applicant may be deemed fit and proper by the Hon'ble Tribunal.

Sulekha Devi

9. INTERIM ORDER PRAYED FOR :

Pending disposal of the original Application the applicant most respectfully prays for an interm order directing the Respondents to consider her case of appointment against any vacant post on temporary basis till her regular appointment is made by the Respondents.

10. Application is filed through the Advocate.

11. PARTICULARS OF I.P.O. :

I.P.O. NO. : 69791755
DATE : 24-7-2007
Place : Guwahati.

12. LIST OF ENCLOSURES :

As stated above.

- V E R I F I C A T I O N -

I, Mrs. Subha Rani Das, S/O Late Sachin Das, aged about 32 years, resident of Village - Majgaon, P.O. Majgaon, P.S. Majgaon, District - Kamrup, Assam, do hereby solemnly verify that the statements made in paragraphs 4(a, f, h) —

are true to my knowledge, those made in paragraphs 4(b, c, d, e, g) — are being matters of records are true to my information denied thereof.

And I set my hand on this verification,
to-day the 20 August, 2001, at Guwahati.

Subha Rani Das.

Deponent

[ORIGINAL]

THE NORTH GUWAHATI GIRLS' HIGH SCHOOL (PROVINCIALISE)

North Guwahati, Dist. Kamrup.

P. O. Guwahati-30

TRANSFER CERTIFICATE

Certified that Miss Subharani Hazarika
 Daughter of Late Arakindo Hazarika
 an inhabitant of Majgaon, P.O. Guwahati-30 in the
 District Kamrup left this school on 31-12-83.

Her date of birth as recorded in the Admission Register was
14-09-1968

Her age at the date, according to the Admission Register was
 Years Months days

She is/was reading in class X (10th) and had/had not passed
 the Annual/Test- Examination for promotion to Class.....

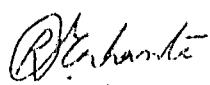
All sums due by her have been paid viz:—Fees and Fines
 upto 31-12-83 (date)

Character Good

REASONS FOR LEAVING :—

- (i) Unavoidable change of residence.
- (ii) Ill health (this reason shall only be given if it is, in the opinion of the Head Master/Head Mistress well founded).
- (iii) Abolition or closure of school.
- (iv) Completion of the school course.
- (v) Minor or Private reasons [including all reasons other than the foregoing]
 If failure to secure promotion has been put forward as a reason or is considered by the Head Master/Head Mistress, to be the real reason, the fact should be noted here.

Dated 16-05-2001


 Head Master/Head Mistress.
 North Guwahati Girls' H.E School
 P.O. Guwahati-30.

List of Casual Mazdoorz/Labours engaged in Telegraph activity area of Kamrup BSA.

No.	Name of the Casual Labour	Community	Date of birth.	Date of engagement	Engaged by	Place of engagement	Engaged against	Remarks
	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	Sri Bhaniram Deka	SC	24-9-67	01-01-90	C.S.CTO, GH	T/C, Panikkar, Farash-cum-W/Man	Engaged as per instructions of the CSMY/GH	
2.	Champak Talukdar	SC	01-3-71	01-05-90	-do-	T.O. Noormati	-do-	Instructions of the CSMY/GH
3.	Sachin Das	SC	30-4-61	01-02-91	-do-	T.O. Maligaon Night-Guard	23-12-91 a No. TTUT-1/1/1/1	Letter No. RRC-18/RS dated
4.	Kulen Das	SC	01-3-72	01-07-91	-do-	T/C Dispur	-do-	04. 10-4-91.
5.	Subash Barman	SC	28-2-67	11-11-91	-do-	T/C Ply.	Scn.	-do-
6.	Niranjan Malakar	SC	01-11-71	26-02-92	-do-	T/C Rly.	Scn. Farash-Cum-W/Man.	-do-
7.	Sarju Basfore	SC	01-7-63	21-05-93	-do-	T.O. Noormati	Safaiwala	-do-
8.	Santu Chakraborty	SC	01-5-73	01-11-93	-do-	T/C Kahi	W/Man-cum-Farash	-do-
9.	Kaneswar Kardong	ST	01-10-69	05-11-93	SDE(E) I/D	CTO Guwahati	Electrical Labour	-do-
10.	Bimal Basfore	SC	08-11-75	01-12-93	C.S.CTO, GH	T.O. Ulubari	Safaiwala	-do-
11.	Kirca Ch: Boro	ST	29-9-73	01-04-94	-do-	T/C Kahi	para, Night-Guard	-do-
12.	Bijoy Boro	ST	25-8-71	15-07-94	-do-	T.O. Assam	Sachi-Farash-Cum-W/Man	-do-
13.	Rabin Ch: Boro	ST	31-10-72	03-05-95	-do-	T/C Dispur	-do-	-do-
14.	SRI Kiran Kalita	SC	24-7-70	15-7-95	-do-	T.O. Maligaon	-do-	-do-
15.	SRI Sanjay Shaw	SC	10-2-78	01-03-96	-do-	T/C GH High Court	-do-	-do-
16.	Ramoni Machi	SC	24-2-73	01-08-96	-do-	T/C Borjhar Arr/Ter.	-do-	-do-
17.	Nevez Jyoti Dutta	SC	01-01-75	13-08-96	-do-	T/C Borjhar Dep/Ter.	-do-	-do-
18.	Miss Musfika Sultan	CC	10-12-75	26-08-96	SDE(G), CTO	C.T.O.Guwanati	SAs Peon of SDE(G)	-do-
19.	SRI Jagat Ch: Brahma	ST	01-01-69	28-08-96	C.S.CTO/GH	T.O. Maligaon	Delivery of Telegrams & Telephone Bill	
	Mohan Kr. Brahma	ST	23-9-77	03-10-96	-do-	T.O. Noormati	-do-	-do-
	Pradip Bhuyan	SC	31-12-77	07-10-96	-do-	T.O. Ulubari	-do-	-do-
	Kaj Bora	SC	01-01-77	05-08-96	-do-	T.C.ASSIV Sachivalaya	-do-	-do-

75/36-97/04

Dated at Guwahati on the 30-10-9

THE BAPTIST

HO. STA-51/CL/96-97/04 Dated at Guwahati, the 10th June

To

The Telecom District Manager,
(P & A Section), Kamrup Telecom District,
Ulubari, Guwahati-781007.

(For attm. of Sri M.C.Baksh, D.E. (P&A) pl.)

Sub:- Engagement of Casual Labours.

Ref:- Your letter No.TDM/EST-179/96-97/45 dtd. 25-9-96

A list of Casual Labours engaged in the Telegraph Activity Area under Kamrup SSA is furnished below under enclosed Annexure-I.

In view of the acute shortage of Group-D staff as furnished below, only 21 Casual Labours have been engaged to run the smooth functioning of works of different units of Telegraph activity area under Kamrup SSA (CTO/4 T.Os & 7 T/Cs).

1) T/Man(O/D) & (I/D), Gatekeeper & PI(Engg.) = 19 shortage as per sanctioned strength.	
ii) T/Man(O/D) & (I/D) in T.O.Ulubari as per .. = 5 justification but not yet sanctioned.	
iii) RM(TFC) as per CGMT/Guwahati letter No.TTUL- 1/3/95-96 dtd. 18-4-95(Copy enclosed) for 7 Telecom Centres viz; Dispur, GH Rly. Regtation Station, Borjhar Arrival Terminal & Departure Terminal, Kahilipara, Panbazar & Guwahati High Court & 3 T.Os viz; Maligaon, Hoonmati & Ulubari.	Total = 43
(iv) Anticipated vacancy after training & posting of Group-D staff as Phone Mechanics = 64	

All the 43 posts of Group-D staff are lying vacant
in this Telegraph activity area under Kamrup SSA.

In this connection, it may be stated that the Casual Mazdoor under Srl No.1 to 6 of Annexure-I have been engaged to meet up the acute shortage of GP-D staff in CTO/T.Os & T.Cs prior to January/93. Now, their engagement have been confirmed w.e.f. 01-01-93 as per instructions contained vide CGMT/Guwahati letter No.RRFC-18/RE dtd. 23-12-92 and No.TTUL-1/3/95-96 dtd. 18-4-95 (Copies enclosed).

Casual Mazdoors under Srl. No.7 to 28 of Annexure-I have been engaged as per instructions of CGMT/Guwahati letters cited above to meet up the requirement of work load due to a paucity of GP-D staff.

Apart from the above vacancies, another 64 posts engaged the Group-D are likely to be vacant after appointment of qualified staff for Phone Mechanics.

*Certified to be
true copy
of work*
"Certified that the minimum Casuall labours engaged
in CTO/T.Os & T.Cs of this Telegraph activity area
under Kamrup SSA are essential for smooth functioning
of works of the said units".

18/10/96

Chief Superintendent,
G.T.O, Guwahati, 781001.

Enclos- 1) Annexure-I.

Referring to

Govt. of India,
Department of Telecommunications,
Office of the Chief Superintendent, CTO, Guwahati.

List of Casual Mazdoors/Labours engaged in Telegraph activity area of Kamrup SSA.

S. No.	Name of the Casual Labour	Community	Date of birth	Date of engagement	Engaged by	Place of engagement	Engaged against	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	Sri Dhaniram Deka	OC	24-9-67	01-01-90	C.S. CTO, GH	T/C Panbazar Farash-cum-W/Man	Engaged as per instructions of the CGMT/GH	
2.	Champak Talukdar	OC	01-3-71	01-05-90	do	T.O. Noonmati	do	letter No. RRFC-18/RE dtd.
3.	Sachin Das	SC	30-4-61	01-02-91	do	T.O. Maligaon Night-Guard	23-12-92 & No. TTU-1/3/95-95	dtd. 18-4-95.
4.	Kulen Das	SC	01-3-72	01-07-91	do	T/C Dispur	do	
5.	Subhash Barman	OC	28-2-67	11-11-91	do	T/C Rly. Sta.	do	
6.	Niranjan Malakar	SC	01-11-71	26-02-92	do	T/C Rly. Sta. Farash-cum-W/Man	do	
7.	Sarju Basfore	SC	01-7-63	21-05-93	do	T.O. Noonmati	Safaiwala	do
8.	Basru Chakraborty	OC	01-5-73	01-11-93	do	T/C Kahilipara	W/Man-cum-Farash	do
9.	Kameswar Kardong	ST	01-10-69	05-11-93	SDE (E) I/D	CTO Guwahati	Electrical Labour	do
10.	Birbal Basfore	SC	08-11-75	01-12-93	C.S. CTO, GH	T.O. Ulubari	Safaiwala	do
11.	Kiron Ch. Boro	ST	29-9-73	01-04-94	do	T/C Kahilipara	Night Guard	do
12.	Bijoy Boro	ST	25-8-71	15-07-94	do	T.O. Assam Sachi-Farash-Cum-W/Man	do	
13.	Robin Ch. Boro	ST	31-10-72	03-05-95	do	T/C Dispur	do	
14.	Smti Kiran Kalita	OC	22-7-70	16-7-95	do	T.O. Maligaon	do	
15.	Sri Sanjay Shaw	OC	10-2-78	01-03-96	do	T/C GH High Court	do	
16.	Ramoni Medhi	OC	24-2-73	01-08-96	do	T/C Borjhar Arr/Ter.	do	
17.	Nayan Jyoti Dutta	OC	01-01-75	13-08-96	do	T/C Borjhar Dep/Ter.	do	
18.	Miss Musfiqa Sultanap	OC	10-12-75	26-08-96	SDE (G), CTO	C.T.O. Guwahati	As Peon of SDE (G)	do
19.	Sri Jagat Ch. Brahma	ST	01-01-69	28-08-96	C.S., CTO/GH	T.O. Maligaon	Delivery of Telegrams & Telephone Bills	
20.	Mohan Kr. Brahma	ST	23-9-77	03-10-96	do	T.O. Noonmati	do	
21.	Pradip Bhuyan	OC	31-12-77	07-10-96	do	T.O. Ulubari	do	
22.	Pankaj Bora	OC	01-01-77	05-08-96	do	T.O. ASSAM Sachivalaya	do	

certified to be
true
copy
2D
Adiwaran

NO. STA-51/CL/96-97/04 Dated at Guwahati, the 30-10-96

To : The Telecom District Manager,
(P & A Section), Kamrup Telecom District,
Ulubari, Guwahati-781007

(For attm. of Sri M.C. Baruah, D.E. (P&A) pl.)

Sub:- Engagement of Casual Labour.

Ref:- Your letter No. TDM/EST-179/96-97/45 dt'd. 25-9-96

Details of Casual Labour engaged in the Telegraph Activity Area under Kamrup SSA is furnished below under enclosed Annexure-I.

In view of the acute shortage of Group-D staff as furnished below, only 21 Casual Labours have been engaged to run the smooth functioning of works of different units of Telegraph activity area under Kamrup SSA (CTO/4 T.Os & 7 T/Cs).

- i) T/Man(O/D) & (I/D), Gateman & RM(Engg.) shortage as per sanctioned strength. = 19
- ii) T/Mar(O/D) & (I/D) in T.O. Ulubari as per justification but not yet sanctioned. = 5
- iii) RM(TFC) as per CGMT/Guwahati letter No. TTUI-1/3/95-96, dt'd. 28-4-95 (Copy enclosed) for 7 Telecom Centres viz., Dispur, GH Rly., Kakching Station, Borjhar Arrival Terminal, & Departure Terminal, Kahilipara, Panbazar & Gauhati High Court & S.T. Os viz., Maligaon, Noonmati & Ulubari. Total = 43

- (iv) Anticipated vacancy after training & posting of Group-D staff as Phone Mechanics = 64

All the 43 posts of Group-D staff are lying vacant in this Telegraph activity area under Kamrup SSA.

In this connection, it may be stated that the Casual Mazdoors under Srl. No. 1 to 6 of Annexure-I have been engaged to meet up the acute shortage of GP-D staff in CTO/TOs & TCs prior to January/93. Now, their engagement have been confirmed w.e.f. 01-01-93 as per instructions contained vide CGMT/Guwahati letter No. RRFC-18/RE dt'd. 23-12-92 and No. TTUI-1/3/95-96 dt'd. 18-4-95 (Copies enclosed).

Casual Mazdoors under Srl. No. 7 to 28 of Annexure-I have been engaged as per instructions of CGMT/Guwahati letter cited above to meet up the requirement of workload due to a paucity of GP-D staff.

Apart from the above vacancies, another 64 posts against the Group-D are likely to be vacant after appointment of qualified staff for Phone Mechanics.

"Certified that the minimum Casual Mazdoor engaged in CTO/TOs & TCs of this Telegraph activity area under Kamrup SSA are essential for smooth functioning of works of the said units".

Enclos:- 1) Annexure-I.

Report for : - The A.O. CTO/Off.

Chief Superintendent,
C.T.O. Guwahati-781001.

130/10/96



GOVERNMENT OF ASSAM
(অসম চৰকাৰ)
DIRECTORATE OF HEALTH SERVICES
(স্বাস্থ্য সেবা সঞ্চালকালয়)
CERTIFICATE OF DEATH
(মৃত্যুৰ প্ৰমাণ পত্ৰ)

ISSUED UNDER SECTION 12/17 of the Registration of Births and Deaths Act, 1969.

(জন্ম আৰ মৃত্যুৰ পঞ্জীয়ন আইন ১৯৬৯ ৰ ১২/১৭ অংশত লিপিবদ্ধ)

This is to Certify that the following information has been taken from the original record of Death which is in the register for.....
 Registration unit of..... of District..... of the State of Assam.

ইয়াব দ্বাৰা প্ৰমাণিত কৰা হয় যে নিম্ন লিখিত তথ্য অসম বাজাৰ জেডিএস জিলাৰ ১৯৮৫/৮৬/৮৭ থওৰ
 পৌৰসভাৰ ১৯৮৫/৮৬/৮৭ মৌজাৰ অসুৰ্গত সুন্দৰীপুরজীৱন গোটৰ পঞ্জীৰ মূল অভিলেখৰ পৰা
 সংগৃহীত কৰা হৈছে।

Sex/নিধি : - - - - - মহিলা

Date of Death/মৃত্যুর তারিখ - - - - - ২৫/৪/২০০৯ - - - - -

Place of Death./মৃত্যুর স্থান - - - - -

Registration No./পঞ্জীয়ন নং - - - - - ৮-৯

Date of Registration./পঞ্জীয়ন তারিখ--১৯৭৪/২০১৯

ଶାନ୍ତିକଣ୍ଠ

Stamp Sig. of Chief Registrar/মুখ্য পঞ্জীয়কর চহীর ট্যাম্প

Signature of issuing authority./জারি করা কানুনকর চাহী

Designation/পদবী

Date/তাৰিখ ১৮/৭/২০২২

No disclosure shall be made regarding the cause of death entered in the Register. See proviso to Section 17 (1).

To

The Chief General Manager,
Telecom .BSNL.
Assam Telecom Circle ,Ulubari
Guwahati-781007.

Dated ,Guwahati the 16 May, 2001.

Sub: Prayer for appointment to the widow of a
deceased casual employee.

Sir,

Most respectfully I beg to lay before you the following
few lines for favour of your sympathetic consideration.

That Sir, my husband Late Sachin Das, who had been serving
as a Casual employee under CTO since June, 1991, died on 11th
April, 2001 due to sudden illness. Although the services of all
his contemporary casual workers working under SDOT, SDOP, DMR,
and other Deptt. were regularised, his service was not regular-
ised till his death. During his life time too we with three
growing children could hardly manage the minimum requirement
for our livelihood.

That Sir, my eldest son is a student of Class-X and the
other two are minors. Now in absence of my husband I am at sea
with my three children. I am not in a position to meet the
expenses of our livelihood. The education of my children is a
far cry. Without a source of income I will not be able to lead
a normal life to the minimum standard. In these competitive days
the education of the children is a must.

That Sir, under the above circumstances I request your
honour to be kind enough to offer me any job in your Department
so that I with my three children can survive. This is my humble
submission before your honour.

Enclosed

1) Copy of death certificate
of Late Sachin Das.

Copy No.

certified to be
true copy
By
Sachin Das

Yours faithfully,

Miss Sachin Das

W/C (E) Sachin Das

Ex Casual Masdar
under C.S. CTO Guwahati